

F. No. 13-26 & 27/CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-26/2018 CPIO ID No. 13-27/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10581 & 10585 dated 05.05.2018 & 07.05.2018 received in this office on 07.05.2018, under RTI Act, 2005, the information received from PA to the Registrar containing 1729 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 1729 x 2=3458 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

RTI application's replies which are related to outer benches may be The common types of there directly, for facilitation. 1.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi Date: 22.05.2018

To,

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

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Customs Excise & Service Tax Appellate Tribunal West Block No.2, R.K. Puram, New Delhi – 66

<u>Dated: 22.05.2018</u> CPIO I.D. No. 13-26/2018 CPIO I.D. No. 13-27/2018

Sub: Information under the RTI Act, 2005 - reg.

With reference to the RTI application no. RTI/P-195/1058 1/18 and RTI/P-195/10581/18 dated 5.5.18 and 7.5.18 filed by Shri R.K. Jain in CPIO I.D. No. 13-26/2018 and 13-27/2018, I am directed to inform you that the relevant information pertaining to Registrar office is as under:

- (A) The copies of Judicial File as detailed below is enclosed herewith:
 - (i) <u>Judicial File 2017</u> Correspondance page – 497 to 843 (347 pages) Notesheet – 120 to 168 (49 pages)
 - (ii) <u>Judicial File 2018</u> Correspondance page – 01 to 342 (342 pages) Notesheet – 01 to 27 (27 pages)
 - (i) Larger Bench 2017 and 2018 Correspondance page – 301 to 534 (234 pages) Notesheet – 12 to 17 (6 pages)
- (C) The copies of Roster file as detailed below is enclosed herewith:
 - (i) <u>Roster 2017</u> Notesheet – page from 171 to 243 (73 pages)
 - (ii) Roster 2018
 Notesheet page from 01 to 150 (150 pages)
- (D) The copies of Difference of opinion file as detailed below is enclosed herewith:
 - (i) <u>Difference of opinion 2017 and 2018</u> Correspondance page – 164 to 500 (337 pages) Notesheet – 11 to 17 (7 pages)
- (E) Copies of Circulars issued from 1.9.2017 onwards as detailed below is enclosed herewith:

Correspondance page – 76 to 87 (12 pages) Notesheet page – NIL

(B)

(F) Copies of notifications issued from 1.9.2017 onwards as detailed below is enclosed herewith:

Correspondance page – 128 to 185 (58 pages) Notesheet page– 19-20 (2 pages)

(G) The tour of CESTAT Members are issued from following files:

F.No. 01(04)/Tour/CESTAT/2017 – copies of notesheets from 1.9.2017 onwards i.e. from page 34-67 is enclosed herewith. (34 pages) F.No. 01(04)/Tour/CESTAT/2018 – copies of notesheets from 1.1.2018 onwards i.e. from page 1-51 is enclosed herewith. (51 pages)

Tour of CESTAT Staff are being issued by Administration. The requisite information in this regard may be obtained from DR(Admn.).

Total - 1729 pages

P.A. to Registrar

To CPIO, CESTAT, New Delhi



F. No. 13-27/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-27/2018

Subject: Information sought under RTI Act, 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10585 dated 07.05.2018.2018) received in this office on 07.05.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. 13-27/2018(CESTAT) is forwarded herewith to you as CPIO under section 5(4), with request to provide the correct and para wise information/inspection on or before 22.05.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section or you, if possible, please reply from where it may be retrieved, without delay within 05 days.
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 3. To provide the requisite information, if available and permissible, directly to the applicant, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

CESTAT New Delhi Date: 08.05.2018

CUSTOMS, EXCEST & SERVICE TAX EPSELLATE INDVANT MEW DELHI-110000

For Compliance to:

1. PA to the Registrar

Copy to: (For Information)

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

Post Con

Application under Section 6 of the Right to Information Act, 2005

10=13-27/18 (LESTAT)

Ref. No. :RTI/P-195/10585/18

Dated: 07-05-18

Shri V.P.Pandey

CPIO & Asst. Registrar

Customs Excise & Service Tax Appellate Tribunal,

West Block 2, R.K.Puram,

New Delhi - 110066

		New Denn - 110000		
	1.	Name of the Applicant	R.K. Jain	
PAtoth	2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003	
		(b) Phone Nos.	09810077977, 011-24651101, 011-24690707	
		(c) Fax No.	011-24635243	
	3.	Whether a Citizen of India	Yes	
	4.	Particulars of Information		
		Details of information required	(A) Please provide the copies of all the notesheets and correspondence pages of the Judicial File 2018.	
			(B) Please provide the copies of all the notesheets and correspondence pages of the Larger Bench file 2018.	
			(C) Please provide the copies of all the notesheets of the Roster file 2018.	
	e. 1	(cg2)+200	(D) Please provide the copies of all notesheets pages and correspondence pages of the Difference of Opinion file 2018.	
			Note:-Please provide pointwise information/ response for each of above points.	
	5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.		
	6.	A Postal Order No. 44F 06 herewith.	4398 for Rs. 10 towards payment of fee is enclosed	
	7.	As per Section 7 of the RT days of the Application.	I Act, 2005 information is to be provided within 30	

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above